

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2391
ANSWERED ON:05.02.2014
REIMBURSEMENT OF EXPENDITURE
Patil Shri A.T. Nana

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government reimburse the expenditure so incurred by the schools on enrolment of children from disadvantaged groups and weaker sections under the Right to Education Act;
- (b) if so, the details thereof including names of the States which have been reimbursed the said expenditure during the last three years and the current year, State-wise;
- (c) whether the proposals for reimbursement have not been sent by several States till date;
- (d) if so, the names of such States; and
- (e) the steps taken by the Government to ensure that the study of these children is not affected as a result of non-reimbursement of expenditure incurred by the States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (e): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for 25% admissions in Class I or pre primary as the case may be, in private unaided schools, to children belonging to weaker sections and disadvantaged groups. Section 12(2) of the RTE Act, 2009 provides for the reimbursement of per child expenditure so incurred by the school, as per the norms notified by the concerned State/UT. Each State/UT will notify the reimbursement norms on basis of per child expenditure incurred by that State. The State/UT will reimburse the actual amount charged from the child or reimbursement norms notified by the State/UT, whichever is less as per prescribed procedure. The reimbursement norms, therefore, vary from State to State. The reimbursements are done at the State/district level after the verification of the enrolment of children from disadvantaged groups and weaker sections, as per the State/UT's prescribed procedure. This data is not maintained centrally.